

(8) (21)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: N.DELHI.

CCP 366/92 in
OA 1021/89

Date of decision: 06.7.93

Brahma Nand.

Petitioner.

Versus

Shri Masihuzzaman,
Secretary,
Railway Board, N. Delhi. Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner. Shri R.K. Kamal, Counsel.

For the Respondents. Shri J.P. Verghese, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

From the materials placed before us we are satisfied that the judgement of the Tribunal has been duly complied with and these proceedings are dropped.

Adige
(S.R. ADIGE)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN

'SRD'